

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.11645/2020

(Mor Singh s/o Devilal Tanwar
Versus
The State of Madhya Pradesh)

Indore, Dated 20.03.2020

Mr. Prabhat Pandey, learned counsel for the applicant.

Mr. Gaurav Kumar Verma, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

They are heard. Perused the case diary / challan papers.

This second application under Section 439 of Criminal Procedure Code, 1973 has been filed by the applicant, who is implicated in connection with Crime No.63/2020 registered at Police Station Bhojpur, District Rajgarh (MP) for offence punishable under Section 8 read with Section 21 of the Narcotic Drugs and Psychotropic Substances Act, 1985.

After arguing for some time on the merits of the matter, learned counsel for the applicant seeks leave of this Court to withdraw the bail application with liberty to renew his prayer after a period of two months from today.

Prayer allowed.

With the aforesaid liberty, Miscellaneous Criminal Case No.11645/2020 is dismissed as withdrawn.

(S.K. Awasthi)
Judge